

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 134/TT/2017

Subject : Truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for **Asset-I:-** 1x315 MVA, 400/220kV transformer at Nalagarh, **Asset-II:-** 1x315 MVA, 400/220kV transformer at Abdullahpur, **Asset-III:-** 1x500 MVA, 400/220kV transformer at Amritsar and **Asset-IV:-** 4x105 MVA, 400/220kV single phase transformers at Kishenpur associated with Augmentation of Transformation capacity (Part-I) in Northern & Eastern Region.

Date of Hearing : 15.3.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri V. P. Rastogi, PGCIL
Shri Abhay Choudhary, PGCIL
Shri B. Dash, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S. Raju, PGCIL
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for true-up of the transmission tariff of the 2009-14 period and determination of transmission tariff for 2014-19 period in respect of four assets associated with Augmentation of Transformation capacity (Part-I) in Northern & Eastern Region. The tariff for the 2009-14 tariff periods for the instant assets was allowed vide order dated 2.11.2015 in Petition No. 164/TT/2013.



2. The petitioner has submitted all the relevant information including the actual expenses during 2009-14 along with Auditor certificate upto COD and add-cap after adjusting IDC and initial spares.
3. Learned counsel for BRPL requested time to file its reply.
4. The Commission directed the respondents to file their reply by 27.4.2018 with an advance copy to the petitioner who shall file its rejoinder, if any, by 10.5.2018. The petitioner shall ensure that the above information is filed within the due date mentioned.
5. The Commission further directed to list the petition on 7.6.2018 for final hearing.

By order of the Commission

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(T. Rout)
Chief (Law)

